

SHRI K.P. UNNIKRISHNAN : A serious situation has arisen in Kerala as result of the tool down strike by the telecommunication employees which was withdrawn yesterday. But the problem that it has thrown up is a very serious problem, that is, entry of State Police.

MR. SPEAKER : Let the Government come forward.

SHRI K.P. UNNIKRISHNAN : I want them to come forward. What happened in Calicut in Kerala during the last one week ? Why is the State Police allowed to enter Telephone Exchange ?

MR. SPEAKER : It can be raised on the Floor of the Assembly.

SHRI K.P. UNNIKRISHNAN : It is a very serious matter.

(Interruptions)

MR. SPEAKER : Papers Laid. Mr. Gadgil.

11.17 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of the Press Council of India, New Delhi for the year, 1984

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1984 along with Audited Accounts, under section 20 of the Press Council Act, 1978.

[Placed in Library. See No. LT 1421/85]

Notification under section 458 of the Merchant Shipping Act, 1958 Annual Report and Review on the working of the Pepsu Road Transport Corporation, Patiala for the year, 1981-82

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANS-

PORT (SHRI Z.R. ANSARI) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

(i) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1984 published in Notification No. G.S.R. 1322 in Gazette of India dated the 29th December, 1984.

(ii) The Merchant Shipping (Examination of Dredge Masters and Dredge Mates) Rules, 1985 published in Notification No. G.S.R. 70 (E) in Gazette of India dated the 1st February, 1985.

(2) Two statements (Hindi and English Versions) showing reasons for delay in laying the notification mentioned at (1) above.

[Placed in Library. See No. L.T. 1422/85]

(3) (i) A copy of the Annual Report (Hindi and English Versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1981-82 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1423/85]

Annual Report and Review on the working of the Delhi State Industrial Development Corporation Ltd. New Delhi for the year 1980-81

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD) : On behalf of Shri Arif Mohd. Khan I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies, Act, 1956 :—

(i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1424/28]

Annual Report of the Council for advancement of Rural Technology, New Delhi for the year, 1983-84. Statement showing reasons for delay in laying the Report on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD) : On behalf of Shri Chandulal Chandrakar I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English Versions) of the Council for Advancement of

for the year 1983-84 along Audited Accounts.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1425/85]

Notification under Banking Regulation, Act, 1949, Customs Act, 1962 and Central Excise Act, 1944.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English Version) under sub-section (11) of section 45 of the Banking Regulation Act, 1949 :—

(i) S.O.—“£(E) published in Gazette of India dated the 23rd August, 1985 regarding scheme of amalgamation of Lakshmi Commercial Bank Limited, New Delhi with Canara Bank.

(ii) S.O. 622(E) published in Gazette of India dated the 23rd August, 1985 regarding scheme of amalgamation of Bank of Cochin Limited, Cochin Limited, Cochin with State Bank of India.

[Placed in Library. See No. L.T. 1426/85]

- (2) A copy of Notification No. G.S.R. 668(E) (Hindi and English Versions) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum appointing the 2nd day of September, 1985 as the date on which the Customs Tariff (Second Amendment) Act, 1982 shall come into force, issued under sub-section (2) of section 1 of the said act.

[Placed in Library. See No. L.T. 1427/85]

- (3) A copy each of the following

Versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 677(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory note making certain amendment to Notification No. 21/82-Customs dated the 28th February, 1982 so as to withdraw the partial exemption from customs duty on white cement.

(ii) G.S.R. 679(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Dutch Guilders into Indian Currency or vice-versa.

[Placed in Library. See No. L.T. 1428/85]

(4) copy of Notification No. G S R. 666(E) (Hindi and English versions) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 223/62-CE dated the 29th December, 1962 so as to extend the proforma credit facility under rule 56A of the Central Excise Rules, 194, to Organic Surface Active Agents produced without the aid of power or steam, issued under the Central Excise Rules, 1984.

[Placed in Library. See No. L.T. 1429/85]

Corrigendum to the Annual Report of the Tobacco Board, Guntur for the year 1983-84.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri P. A. Sangma, I beg to lay on the Table a copy of the Corrigendum (Hindi and English versions) to the Annual

Report of the Tobacco Board, Guntur, for the year 1983-84.

[Placed in Library see No. L.T. 1430/85]

12.19 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Estate Duty (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th August, 1985, agreed without any amendment to the Railway Protection Force (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th August, 1985."

SHRI PRATAP BHANU SHARMA : I would request you Mr. Speaker to allow all the notices under Rule 377 this being the last day of the session.

MR. SPEAKER : I cannot do it. It is impossible.

(Interruptions)